3) 02.04.1998.

Case called out. Shri Suresh Kumar for the applicant says that he has no instructions from the applicant. The applicant is absent. There is already an interim order in favour of the applicant.

Heard Shri V.S. Masurkar, Counsel for the respondents.

The application is dismissed for non-prosecution. The Interim Order is hereby vacated. No order as to costs.

(R. G. VAIDYANATHA) VICE-CHAIRMAN.

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Order/Judgement despatched

(b) pplicant, population (s)

22/1/98